## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CP NO. 142/2016 RT NO.2/2017

Tata Capital Financial Services Ltd.

...Petitioner.

Versus

M/s Thapar Knitwear Pvt. Ltd.

...Respondent

Present:

None for petitioner.

Mr. Karan Yog Singh Riar, Advocate for respondent.

There is a written request for adjournment from the counsel for petitioner. However, counsel for the petitioner has filed affidavit stating compliance of the earlier order dated 10.01.2017. Mr. Karan Yog Singh Riar, Advocate for respondent has filed Power of Attorney and seeks time to file reply. Adjourn to 08.02.2017 and reply be filed at least two days before the date fixed with advance copy to the counsel for petitioner.

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa'Krishan) Member (Technical)

January 24, 2017